

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

JUNIOR CIVIL JUDGES – Transfers and Postings of Junior Civil Judges – ORDERS - ISSUED.

ROC.NO.3763/2022-B.SPL.

NOTIFICATION NO.430 –B.SPL.

DATED: 20.09.2022.

READ:

The High Court is pleased to pass the following Transfers and Postings of Junior Civil Judges:-

The Junior Civil Judges, mentioned in Column Number 2 are transferred and posted to the stations mentioned in Column Number 3 of the corresponding row. Further, the officer(s) mentioned in column number 2 is directed to handover charge of their post(s) **and also the post(s) which they have been holding full additional charge, if any,** to the officer(s) mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective post(s) **and also the post(s) which his/her predecessor is holding full additional charge, if any,** from the officer(s) mentioned in Column Number 5.

SL. NO.	NAME AND DESIGNATION OF THE OFFICER <i>Sarvasri</i>	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	MOHAMMAD ASADULLA SHAREEF, II Additional Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Mancherial.	Junior Civil Judge-cum-Judicial Magistrate of First Class, Luxettipet. <i>(Post kept vacant)</i>	Special Judicial Magistrate of First Class for Trial of Cases under Prohibition & Excise Act-cum-III Additional Junior Civil Judge, Mancherial.	
	On completion of the 2 nd spell of Basic training for two months at Judicial Academy i.e from 12.09.22 to 11.11.22 Sri Mohammad Asadulla Shareef, II Additional Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Mancherial shall proceed to his new station and take charge of his post of Junior Civil Judge-cum-Judicial Magistrate of First Class, Luxettipet from Special Judicial Magistrate of First Class for Trial of Cases under Prohibition & Excise Act-cum-III Additional Junior Civil Judge, Mancherial.			
2.	MS. G. S. L. PRIYANKA, II Additional Junior Civil Judge -cum- II Additional Judicial Magistrate of First Class, Godavarikhani.	Junior Civil Judge-cum-Judicial Magistrate of First Class, Sultanabad. <i>(Post kept vacant)</i>	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Godavarikhani	Junior Civil Judge-cum-Judicial Magistrate of First Class (Juvenile Court), Peddapally
	On completion of her leave MS. G.S.L.Priyanka, II Additional Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Godavarikhani shall proceed to her new station and take charge of her post of Junior Civil Judge-cum-Judicial Magistrate of First Class, Sultanabad from Junior Civil Judge-cum-Judicial Magistrate of First Class (Juvenile Court), Peddapally.			

3.	M.VENKATESWARLU , Principal Junior Civil Judge -cum- Judicial Magistrate of First Class, Yellandu.	Judicial Magistrate of First Class, Manuguru. (Post kept vacant)	I Additional Junior Civil Judge -cum- I Additional Judicial Magistrate of First Class, Yellandu.	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class (Juvenile Court), Kothagudem.
4.	SRI MUKESH JANAMANCHI I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Yellandu.	Principal Junior Civil Judge -cum- Judicial Magistrate of First Class, Yellandu. Vice Sri M.Venkateswarlu transferred	Shall regularly assume charge of post of Principal Junior Civil Judge -cum- Judicial Magistrate of First Class, Yellandu and will be full additional charge of the post of I Additional Junior Civil Judge -cum- I Additional Judicial Magistrate of First Class, Yellandu.	
5.	SMT. NEELIMA MUDDASANI III Additional Judicial Magistrate of First Class (Criminal Court for Agency areas), Kothagudem.	Judicial Magistrate of First Class, Bhadrachalam. (Post kept vacant)	Principal Junior Civil Judge -cum- Judicial Magistrate of First Class, Kothagudem.	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class (Juvenile Court), Kothagudem.
Further, the III Additional Judicial Magistrate of First Class (Criminal Court for Agency areas), Kothagudem who is holding full additional charge of the post of II Additional Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Kothagudem is directed to handover the said post to I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class (Juvenile Court), Kothagudem and will be full additional charge of the post of II Additional Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Kothagudem until further orders.				
6.	SMT. V.SOWMYA , I Additional Junior Civil Judge -cum-I Additional Judicial Magistrate of First Class, Gajwel.	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Gajwel. Vice SMT. B.PRIYANKA Transferred.	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Gajwel.	
7.	SMT. B.PRIYANKA , Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Gajwel.	I Additional Junior Civil Judge -cum- I Additional Judicial Magistrate of First Class, Gajwel. Vice SMT. V.SOWMYA Transferred.	I Additional Junior Civil Judge -cum- I Additional Judicial Magistrate of First Class, Gajwel.	

In case, the above officers from whom they have to take charge or to whom they have to handover charge, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Head, shall make alternative arrangements under intimation to the High Court.

The officers mentioned in Column Number 4, will be full additional charge of the post(s) mentioned in Column Number 2, till the substitute is posted and takes charge or until further orders whichever is earlier.

Further, the officers who are holding full additional charge of the post(s) if any are directed to hold the court proceedings at least once in week if the said court is located away from the place they are working as per the convenience of the Bar Association and litigant public in view of the circular instructions issued by the High Court and inform the same to the High Court for information.

- NOTE:**
1. All the officers shall get themselves relieved from their present posts and join in their new posts immediately without fail, except the officers mentioned at Sl.No. 1 & 2.
 2. All the Officers under orders of transfer are directed to pronounce the judgments/orders which are already reserved and join at their new stations.
 3. All the Officers who are under the orders of transfer are hereby directed to inform the High Court about the date of their relieving in the previous post and the date of joining in the new post within seven days from the date of joining in the new post.
 4. The Order placed in the High Court's Website www.tshc.gov.in and the downloaded copy from the web site is valid for relieving and joining duty.


20/9/22
REGISTRAR (VIGILANCE)

To

1. The Officers and In-charge Officers.
2. The Prl. Secretary to the Hon'ble the Chief Justice and Personal Secretaries to the Hon'ble Judges (for placing before their Lordship for kind perusal).
3. The Registrar General and other Registrars, High Court for the State of Telangana at Hyderabad.
4. The Director, Telangana State Judicial Academy, Secunderabad.
5. The Prl. District and Sessions Judge(s), Mancherial, Badradri Kothgudem, Peddapally and Siddipet.
6. The II Additional Junior Civil Judge -Cum-II Additional Judicial Magistrate Of First Class, Mancherial.
7. The Junior Civil Judge -cum- Judicial Magistrate of First Class, Luxettipet, Mancherial District.
8. The Special Judicial Magistrate of First Class for Trial of Cases under Prohibition & Excise Act - cum-III Additional Junior Civil Judge, Mancherial.
9. The II Additional Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Godavarikhani, Peddapally District.
10. The Junior Civil Judge-cum-Judicial Magistrate of First Class, Sultanabad, Peddapally District
11. The Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Godavarikhani, Peddapally District.
12. The Junior Civil Judge-cum-Judicial Magistrate of First Class (Juvenile Court), Peddapally.
13. The Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Yellandu, Badradri Kothgudem District
14. The Judicial Magistrate of First Class, Manuguru, Badradri Kothgudem District
15. The I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Yellandu, Badradri Kothgudem District.

16. The III Additional Judicial Magistrate of First Class (Criminal Court for Agency areas), Kothagudem, Badradri Kothagudem District.
17. The Principal Junior Civil Judge -cum- Judicial Magistrate of First Class, Kothagudem, Badradri Kothagudem District.
18. The Judicial Magistrate of First Class, Bhadrachalam, Badradri Kothagudem District.
19. The Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Gajwel, Siddipet District
20. The I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Clas, Gajwel, Siddipet District
21. The District Treasury Officer(s), Mancherial, Badradri Kothgudem, Peddapally and Siddipet.
22. The Sub-Treasury Officer(s), Luxettipet, Godavarikhani, Sultanabad, Yellandu, Manuguru, Bhadrachalam and Gajwel.

23. **THE SECTION OFFICERS :**

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| a) Special Officer Section | b) Vigilance Cell | c) E-Section |
| d) Work Review Cell | e) O.P. Cell | f) B-Section |
| g) Accounts Section | h) Computer Section | i) D-Budget Section |

High Court for the State of Telangana at Hyderabad.

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